

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Interlocutory Application Nos.2388 and 2389 of 2019

In

Company Appeal (AT) (Insolvency) No. 751 of 2019

IN THE MATTER OF:

M/s Camson Bio Technologies Ltd. Appellant

Vs

M/s Randstand India Pvt. Ltd. Respondent

Present:

For Appellant: Mr. Rajesh Mahale, Advocate.

For Respondent:

ORDER

07.08.2019 An application for substitution has been filed by Mr. Dharendra Kumar, who is Managing Director and Shareholder of M/s Camson Bio Technologies Limited ('Corporate Debtor') with a prayer to substitute him as the Appellant and to transpose M/s Camson Bio Technologies Limited through 'Interim Resolution Professional' as 2nd Respondent.

Having heard learned Counsel for the Appellant and taking into consideration the fact that the 'Corporate Debtor' cannot prefer an Appeal under Section 61 of the Insolvency and Bankruptcy Code, 2016 (for short the 'I&B Code'), after admission of the application under Section 9, we allow the prayer. Let Mr. Dharendra Kumar be substituted as the Appellant and M/s Camson Bio Technologies Limited through 'Interim Resolution Professional' be transposed as 2nd Respondent. Counsel for the Appellant will make

necessary corrections in course of the day. Interlocutory Application
Nos.2388 and 2389 of 2019 stand disposed of.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Ash/GC